

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**(Thirteenth Lok Sabha)**

NINTH REPORT*(Presented on 22.11.2000)*

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Ninth Report.

2. The Committee met on 21 November 2000 for ---

- I. Examination of the three Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following decisions as a result of their examination of the Bills:-

1. The Constitution (Amendment) Bill, 2000
(Insertion of new article 18A) by
Shri Ramdas Athawale, M.P.

The Bill seeks to amend the Constitution with a view to making right to employment as a fundamental right of the citizens of the country.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

2. The Constitution (Amendment) Bill, 2000
(Insertion of new article 31E) by
Dr. Raghuvansh Prasad Singh

The Bill seeks to amend the Constitution with a view to making right to dwelling unit as a fundamental right.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

3. The Constitution (Amendment) Bill, 2000
(Amendment of article 130) by
Prof. Ummareddy Venkateswarlu, M.P.

The Bill seeks to amend the Constitution with a view to setting up of a Bench of the Supreme Court at Hyderabad.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of fourteen Bills as shown in Appendices.
5. After considering all aspects of the Bills, the Committee recommend that eight Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining six Bills shown in Appendix-II be placed in category 'B' (Please see Appendices for details). The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I and II.

Recommendations

- (i) the Committee recommend that Shri Ramdas Athawale, Dr. Raghuvansh Prasad Singh and Prof. Ummareddy Venkateswarlu, be permitted to move for leave to introduce their Constitution (Amendment) Bills ;
- (ii) the Committee recommend that the classification and allocation of time in respect of Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

21 November 2000

30 Kartika 1922 (Saka)

P.M. SAYEED,

Chairman,

Committee on Private Members'

Bills and Resolutions.

APPENDIX-I

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Constitution (Amendment) Bill, 2000 (Amendment of article 316) by Shri Kolar Basavana Goud, M.P.	126 of 2000	A	2 hours
2.	The Unorganised Workers' Insurance Bill, 2000 by Shri Anandrao Vithoba Adsul, M.P.	131 of 2000	A	2 hours
3.	The Constitution (Amendment) Bill, 2000 (Amendment of article 81, etc.) by Shri Anant Gangaram Geete, M.P.	128 of 2000	A	2 hours

4.	The Constitution (Amendment) Bill, 2000 <u>(Insertion of new articles 151A to 151G)</u> by Shri Anant Gangaram Geete, M.P.	129 of 2000	A	2 hours
5.	The Compulsory Military Training for College Students Bill, 2000 by Shri Chandrakant Khaire, M.P.	140 of 2000	A	2 hours
6.	The Population Policy Bill, 2000 by Adv. Uttamrao Dhikale, M.P.	143 of 2000	A	2 hours
7.	The Citizens (Identity Card) Bill, 2000 by Shri Chandrakant Khaire, M.P.	135 of 2000	A	2 hours
8.	The Constitution (Amendment) Bill, 2000 <u>(Insertion of new article 16A)</u> by Shri Basudeb Acharia, M.P.	127 of 2000	A	2 hours

APPENDIX-II

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Constitution (Amendment) Bill, 2000 <u>(Amendment of article 171)</u> by Shri Kolor Basavana Goud, M.P.	74 of 2000	B	2 hours
2.	The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2000 <u>(Amendment of sections 2 and 16)</u> by Shri Kirit Somaiya, M.P.	132 of 2000	B	2 hours
3.	The Compulsory Home-Guard Training Bill, 2000 by Shri Chandrakant Khaire, M.P.	136 of 2000	B	2 hours
4.	The Bachelors' Allowance Bill, 2000 by Shri Chandrakant Khaire, M.P.	134 of 2000	B	2 hours
5.	The Participation of Workers in Management Bill, 2000 by Shri Anandrao Vithoba Adsul, M.P.	137 of 2000	B	2 hours
6.	The Securities and Exchange Board of India (Amendment) Bill, 2000 <u>(Insertion of new Chapter IVA)</u> by Shri Kirit Somaiya, M.P.	141 of 2000	B	2 hours

